

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 28th day of August of 2000.

CORAM :-

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

Hon'ble Mr. S. Biswas, Member (A).

Orginal Application No.1529 of 1999

alongwith

Orginal Application No. 768 of 1999.

Gyan Pratap Singh, S/o Sri Kedar Singh  
R/o Village- Ashapur, Post Abhaypur  
Distt. Fatehpur.

..... Applicant in O.A.1529/99

Jata Shankar, S/o Sri Madhoram Yadav,  
R/o Village- Dhapka, Post office-Achhavar Gyanpur,  
Tehsil- Gyanpur, Distt. Sant Ravidas Nager .

..... Applicant in O.A.768/99

Counsel for the applicants:- Sri R.K. Singh.

V E R S U S

1. Union of India through Secretray  
Staff Selection Commission, Block-12,  
C.G.O. Complex, Lodhi Road, New Delhi-110003.

2. Regional Director, Staff Selection Commission  
Beli Road Allahabad,- 211002.

3. The Controller of Examination,  
Staff Selection Commission, 8A-1, Beli Road,  
Allahabad. .... Respondents.

Counsel for the respondents:- Sri P.Mathur, Sri. A. Moh

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O R D E R (oral)

(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.)

By this application under section 19 of Administrative Tribunals Act, 1985 applicants have sought ~~short~~ directions to the respondent No.2 to permit them for appearing in the Hindi typing test which was scheduled for 20,21 and 22 July 99 at Allahabad.

2. Orginal Application No. 768/99 was filed in the Tribunal on 12.07.99 whereas Orginal Application No.1529/99 was filed on 09.12.1999 i.e. after days for type test had expaired. Undisputed facts are that in response to the advertisement dt. 08.06.98 for selection for the clerk, applicants made application. They appeared in the written examination and they also passed the same. However, they could not appeared in the hindi type test held on 20,21,22 July 99. Learned counsel for the applicant has submitted that applicant did not recieve information in village where they reside. It is submitted that the villages are situated in remote area and their ~~villages~~ did not recieve news papers regularly. A letter of intimation sent through post office under U.P.C. did not reach to them. Learned counsel for the applicant has also placed before us decleeration of final result which shows that 20,425 candidates ~~were~~ qualified in the written test. Out of them only 15,206 candidates actualy appeared in the type test. Learned counsel for the applicant submitted that aforesaid figure shows that many successful candidates miss the chance to appear in type test for want of information.



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3. Sri P.Mathur, learned counsel for the respondents on other hand submitted that <sup>The procedure to</sup> ~~information to applicants~~ <sup>was</sup> adopted by the Commission ~~and~~ intimation <sup>sent</sup> under U.P.C. through post office and <sup>by publication</sup> ~~published~~ in the local news papers in Dainik Jagran, Amar Ujala and Aj. Sri P. Mathur has submitted that if the applicant <sup>could</sup> ~~not~~ <sup>be able to</sup> appear in the test they can not <sup>claim</sup> ~~be blamed~~ the Commission. Sri P.Mathur also submitted that two posts have been kept reserved by order of this Tribunal.

4. We have carefully considered the submissions of the learned counsel for the parties. It can not be denied that applicants belong to remote villages and possibility can not be ruled out that intimation sent by post under U.P.C. may not have reached to them <sup>use</sup> ~~still their~~ villages where news papers do not reach.

5. Considering the <sup>in getting</sup> difficulty of employment in our opinion ends of justice required that <sup>the</sup> applicants may be permitted opportunity to appear in Hindi type test. Applications are accordingly disposed of finally with the direction to the respondents to hold the type test of the applicants on an early date, if possible within three months from the date a copy of order communicated to them.

6. No order as to costs.